DR, BHAGWAN DAS RATHOR-I introduce the Bill,

15 39 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Amendment of article 101)

SHRI C K CHANDRAPPAN (Cannanore) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR CHAIRMAN The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

SHRI C K CHANDRAPPAN
I introduce the Bill

15 39½ hrs

CONSTITUTION (AMENDMENT)
BILL

(Amendment of articles 102, 103 etc.)

डा॰ रामजी सिह (भागलपुर) सभा-पति महोदय, मैं दलबदल निराध सम्बन्धी भारत के सिबधान म सशाधन करन वाले विधेयक को पुरास्थापित करने की अनुमति चाहता हूँ।

MR CHAIRMAN The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

डा० रामकी सिंह मभापित महोदय मैं उक्त विश्वेयक को पूर स्थापित करता हु। 15 40 hrs.

CONSTITUTION (AMENDMENT)
BILL

(Insertion of new article 83A)

बा० रामजी सिंह (भागलपुर) सभापति महोदय, मैं जीविकोपाजंन के लिए काम का प्रधिकार सम्बन्धी भारत के सविधान का सभोधन करने वाले विधेयक को पुर स्थापित करने की धनुमति चाहता हु।

MR CHAIRMAN The question is "That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

डा॰ रामजी सिंह सभापित महादय मै उक्त विधेयक को पुर स्थापित करता हू ।

15 403 hrs

CONSTITUTION (AMENDMENT)
BILL

(Amendment of articles 84 and 326)

डा॰ रामजी सिंह (भागलपुर) सभापति महादय मैं निर्वाचित प्रांतनिधिया को वापस बुलाने के ग्रांथकार सम्बन्धी भारत के सर्विधान का सभाधन करने वाले विधेयक को पुर स्थापित करने की ग्रनुमित चाहना ह ।

MR CHAIRMAN The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted.

डा० रामजी सिंह सभापि। महादय, मै उक्त विधेयक का पुरःस्थापित करना हू।

15 41 hrs

CONSTITUTION (AMENDMENT)
BILL

(Insertion of new article 13A)

डा॰ रामजी सिंह (भागलपुर) सभा-पति महोदय, मैं 21 वर्ष के बदले 18 वर्ष के

33**0**Y

लोगों को बोट देने के प्रष्ठिकार सम्बन्धी भारत के संविधान का संशोधन करने वाले विधेयक को पूर:स्थापित करने की अनमति चाहता हुं।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

डा॰ रामजी सिंह मभापति महोदय, में उक्त विश्रेय को पूर स्थापित करता है।

15.414 hrs.

REPRESENTATION OF THE PEO-PLE (AMENDMENT) BILL

(Insertion of new section 78A)

SHRI SAUGATA ROY (Barrack-I beg to move for leave to introduce a Bill further to amend the Representation of the People 1951.

MR. CHAIRMAN. The question is: "That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

15.42 hrs.

(AMENDMENT) CONSTITUTION BILL

329B, OF NEW ARTICLES (INSERTION ETC.)

SHRI SAUGATA ROY (Barrackpore): I beg to move for leave to introduce a Bill further to amend the Constitution of India,

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

15.421 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of article 352)—Contd.

By Shri Hari Vishnu Kamath

MR. CHAIRMAN: Now we take up further consideration of the following motion moved by Shri Hari Vishnu Kamath on the 29th July, 1977, name-

"That the Bill further to amend the Constitution of India, be taken into consideration."

Shri Shanti Bhushan may continue.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): On the last occasion I had dealt with most of the provisions of the Bill which been moved by the hon. Member, Shri Kamath. There is only a little more to be said on that.

I have dealt with the question of the ratification of the proclamation of the Emergency and said that it would not be proper that it should be permitted to be done by a bare majority of the two Houses and I have said that there should be a special majority. I only joined issue a little with Shri Kamath that if the Constitution can be amended by two-thirds majority of the Members present and voting, ratification of the proclamation may also be allowed to be done by the same kind of special majority.

15.43 hrs.

SHRI DHIRENDRANATH BASU in the Chair]

The last part of the proposed Bill relates to the subsequent ratifications. Sir, the hon. Members of the House are aware that the original emergency